

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO.1267 OF 1995

Allahabad, this the 26th day of May, 1999.

CORAM : Hon'ble Mr.S.K.Agrawal, Member(J)

Smt. Sonia alias Sona Devi,
Wife of Late Rohit Lal,
R/o. Village Bahloipur Alai,
Post Office Tikariya,
District Fatehpur.

.....Applicant

By Sri Anand Kumar, Advocate.

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.

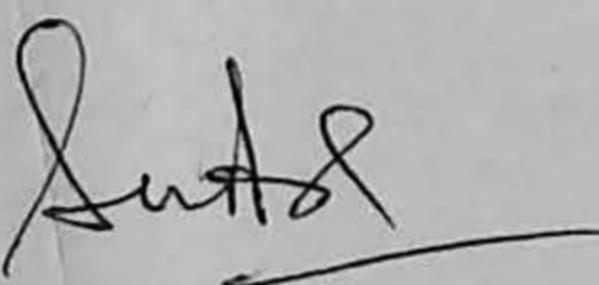
.....Respondents.

By Shri G.P.Agrawal, Advocate

O R D E R (Open Court)

(By Hon'ble Mr.S.K.Agrawal, Member(J))

In this original application prayer of the applicant is to issue directions to respondents to appoint the applicant on compassionate grounds.


2. The case of the applicant is that her husband late Sri Rohit Lal who was working as Safai-wala under Station Master, Sarsaul died in harness on 24-6-1993 and left behind him his widow mother named Rukmani, his wife named Sonia Alias Sona Devi, 3 minor daughters and 2 minor sons. It is stated by the applicant that

she belongs to Scheduled Caste community who is having no source of income and she has to look after her minor children also. Therefore she sought appointment on compassionate grounds.

3. Counter was filed. In the counter it is stated by the respondents that late Sri Rohit Lal while working as Substitute Safai-wala died on 24-6-93 he was not a regular employee. It is also stated that after completing necessary formalities the case for appointment on compassionate ground of Smt. Sonia alias Sona Devi as fresh casual labour/substitute was referred to the competent authority and General Manager after consideration of the case accorded approval for the appointment on compassionate ground of Smt. Sonia alias Sona Devi as fresh face casual labour Safai-wala or Hospital Attendant subject to completing the other formalities.

4. Arguments heard.

5. In view of the submissions made in the counter of the respondents this application is disposed off as per averments made in para-1 of the counter.

6. I, therefore, direct the respondents to consider the case of the applicant within three months from the date of receipt of copy of this order as per para (1) of the Counter

7. No order as to costs.



MEMBER (J)

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